

[Shri D. C. Sharma]

Now Madam, Pandit Jawaharlal Nehru once said that you should do the right thing at the right time, and if you do not do it at the right time, even a right thing appears wrong. I am sure I did the right thing, but perhaps I did not choose the right time for it. I should have judged the pulse of the House much more correctly than I did.

An hon. Member: What did Mohammed Bin Tughlak do?

Mr. Chairman: No interruptions now.

Shri D. C. Sharma: Mohammed Bin Tughlak was a good king.

Since the House has been more or less not in conformity with my views, I would seek leave of the House to withdraw the Bill.

Mr. Chairman: Has the hon. Member the leave of the House to withdraw the Bill?

Several Hon. Members: Yes, yes.

Shri Nambiar: No.

Mr. Chairman: Is he pressing it?

Shri Nambiar: Pressing it to a voice vote.

Mr. Chairman: The question is:

"That leave be granted to withdraw the Bill further to amend the Representation of the People Act, 1951".

The motion was adopted.

Shri D. C. Sharma: I am a democrat. After listening to my party members who have not been sympathetic to me, I withdraw the Bill.

The Bill was, by leave, withdrawn.

16.45 hrs.

RE: POLITICAL SUFFERERS AID
BILL

Mr. Chairman: The President has not recommended the consideration of the Political Sufferers Aid Bill of Shri

S. C. Samanta under article 117(3). Hence, the motion for the consideration of the Bill cannot be allowed to be moved.

I request Shri Kamath to move his Bill.

Shri S. C. Samanta (Tamluk): I am not moving the motion, but let me put some facts before the House.

Mr. Chairman: When it is not recommended at all, how can the hon. Member put the facts before the House?

Shri S. C. Samanta: I would request the Minister to reconsider their decision.

Mr. Chairman: That is a different thing.

16.46 hrs.

SALARIES AND ALLOWANCES OF
MINISTERS (AMENDMENT) BILL

Shri Hari Vishnu Kamath (Hoshangabad): Madam Chairman, I beg to move:

"That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952, be taken into consideration."

The Bill has been long overdue.

This question started agitating the minds of the Members of this House, as well as of other people, not to say of the vast millions outside, when last year sometime in March or April, certain stunning figures were laid on the Table of the House by the Minister of Works, Housing and Rehabilitation, Shri Mehr Chand Khanna, with regard to the payments made on account of the consumption of water and electricity by each Minister. Subsequently, a statement was laid on the Table of the House giving figures with regard to the cost incurred in supplying additional furniture to every Minister, whether a member of the Cabinet, or a Minister of State, or a Deputy Minister.